



# The Calcutta Gazette

## Extraordinary

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### PART I

Orders and Notifications by the Governor of Bengal, the High Court,  
Government Treasury, etc.

#### GOVERNMENT OF BENGAL.

##### Home Department.

##### Political.

##### NOTIFICATION.

No. 1886P.—14th April 1939.—Whereas for the maintenance of law and order and for the prevention of breaches of the peace in connection with the agitation over and organised resistance to the demand of arrears of canal rates in the Damodar Canal area, the District Magistrate of Burdwan issued an order, dated the 16th February 1939, under sub-section (1) of section 144 of the Code of Criminal Procedure, 1898 (Act V of 1898), forbidding all members of the public to hold meetings or organise or take out or take part in processions in the jurisdictions of the police-stations of Galsi, Ausgram, Burdwan, Bhatar, Memari, Manteswar, Mangalkote, union No. 1 of Kalna and union No. 10 of Purbasthali police-stations, subject to the exception specified in the said order, and to form assemblies of more than four persons in any public or open space situated in any of the areas in unions

Nos. 1, 2, 3, 4, 5 and 6 of Memari police-station and unions Nos. 3, 4, 6 and 7 of Burdwan police-station, subject to the exceptions and proviso specified in the said order, and to carry lathis or other weapons of offence or things which could be used as weapons of offence within the jurisdiction of unions Nos. 1, 2, 3, 4, 5 and 6 of Memari police-station and unions Nos. 3, 4, 6 and 7 of Burdwan police-station:

And whereas it appears to the Provincial Government that the general conditions which gave rise to the original order are still obtaining;

Now, therefore, in exercise of the powers conferred by sub-section (6) of section 144 of the Code of Criminal Procedure, 1898 (Act V of 1898), the Governor is pleased to direct that the said order shall remain in force for a further period of one month with effect from the 16th day of April 1939.

By order of the Governor,

E. N. BLANDY,  
Secy. to the Govt. of Bengal.

**GOVERNMENT OF BENGAL.****Home Department.****Constitution and Elections.****NOTIFICATIONS.**

No. 435A.R.—15th April 1939.—It is hereby notified that Mr. L. M. Crosfield has, by writing under his hand, addressed to His Excellency the Governor, resigned his seat as a member of the Bengal Legislative Assembly for the Chittagong Division (European) Constituency in the afternoon of the 6th April 1939.

No. 436A.R.—15th April 1939.—In exercise of the power conferred by sub-paragraph (1) of paragraph 20 of Part I of the Government of India (Provincial Legislative Assemblies) Order, 1936, read with sub-rule (1) of rule 121 of the Bengal Legislative Assembly Electoral (Conduct of Elections) Rules, 1936, the Governor is pleased to fix the 15th May 1939 as the date before which the Chittagong Division (European) Constituency of the Bengal Legislative Assembly shall elect a member to fill the vacancy caused by the resignation of Mr. L. M. Crosfield, a member elected for the said constituency.

No. 437A.R.—15th April 1939.—Whereas a vacancy has been caused by the resignation of Mr. L. M. Crosfield of his seat as a member for the Chittagong Division (European) Constituency of the Bengal Legislative Assembly:

Now, therefore, in exercise of the power conferred by sub-rule (1) of rule 121 of the Bengal Legislative Assembly Electoral (Conduct of Elections) Rules, 1936, the Governor is hereby pleased to call upon the said Chittagong Division (European) Constituency to elect a person for the purpose of filling the vacancy so caused before the 15th May 1939, which is the date fixed in that behalf by the Governor under notification No. 436A.R., dated the 15th April 1939.

No. 438A.R.—15th April 1939.—In exercise of the power conferred by sub-rule (2) of rule 4 of the Bengal Legislative Assembly Electoral (Conduct of Elections) Rules, 1936, the Governor is hereby pleased to publish the following dates fixed by him under sub-paragraph (1) of paragraph 20 of Part I of the Government of India (Provincial Legislative Assemblies) Order, 1936, read with clauses (a), (b) and (c) of sub-rule (2) of the said rule for the doing of acts, in connection with the bye-election to be held in the Chittagong Division (European) Constituency of the Bengal Legislative Assembly, in pursuance of notification No. 437A.R., dated the 15th April 1939, mentioned respectively opposite each such date:—

Date on or before which nominations of candidates are to be made—The 17th April 1939.

Date on which scrutiny of nominations is to be held—The 18th April 1939.

Date on or before which candidatures may be withdrawn—The 19th April 1939.

No. 440A.R.—15th April 1939.—It is hereby notified that Sir George Campbell has, by writing under his hand, addressed to His Excellency the Governor, resigned his seat as a member of the Bengal Legislative Assembly for the Calcutta and Suburbs (European) Constituency in the afternoon of the 6th April 1939.

No. 441A.R.—15th April 1939.—In exercise of the power conferred by sub-paragraph (1) of paragraph 20 of Part I of the Government of India (Provincial Legislative Assemblies) Order, 1936, read with sub-rule (1) of rule 121 of the Bengal Legislative Assembly Electoral (Conduct of Elections) Rules, 1936, the Governor is pleased to fix the 15th May 1939 as the date before which the Calcutta and Suburbs (European) Constituency of the Bengal Legislative Assembly shall elect a member to fill the vacancy caused by the resignation of Sir George Campbell, a member elected for the said constituency.

No. 442A.R.—15th April 1939.—Whereas a vacancy has been caused by the resignation of Sir George Campbell of his seat as a member for the Calcutta and Suburbs (European) Constituency of the Bengal Legislative Assembly:

Now, therefore, in exercise of the power conferred by sub-rule (1) of rule 121 of the Bengal Legislative Assembly Electoral (Conduct of Elections) Rules, 1936, the Governor is hereby pleased to call upon the said Calcutta and Suburbs (European) Constituency to elect a person for the purpose of filling the vacancy so caused before the 15th May 1939, which is the date fixed in that behalf by the Governor under notification No. 441A.R., dated the 15th April 1939.

No. 443A.R.—15th April 1939.—In exercise of the power conferred by sub-rule (2) of rule 4 of the Bengal Legislative Assembly Electoral (Conduct of Elections) Rules, 1936, the Governor is hereby pleased to publish the following dates fixed by him under sub-paragraph (1) of paragraph 20 of Part I of the Government of India (Provincial Legislative Assemblies) Order, 1936, read with clauses (a), (b) and (c) of sub-rule (2) of the said rule for the doing of acts, in connection with the bye-election to be held in the Calcutta and Suburbs (European) Constituency of the Bengal Legislative Assembly, in pursuance of notification No. 442 A.R., dated the 15th April 1939, mentioned respectively opposite each such date:—

Date on or before which nominations of candidates are to be made—The 17th April 1939.

Date on which scrutiny of nominations is to be held—The 18th April 1939.

Date on or before which candidatures may be withdrawn—The 19th April 1939.

No. 445A.R.—15th April 1939.—It is hereby notified that Mr. J. R. Walker has, by writing under his hand, addressed to His Excellency the Governor, resigned his seat as a member of the Bengal Legislative Assembly for the Hooghly-cum-Howrah (European) Constituency in the afternoon of the 6th April 1939.

No. 446A.R.—15th April 1939.—In exercise of the power conferred by sub-paragraph (1) of paragraph 20 of Part I of the Government of India (Provincial Legislative Assemblies) Order, 1936, read with sub-rule (1) of rule 121 of the Bengal Legislative Assembly Electoral (Conduct of Elections) Rules, 1936, the Governor is pleased to fix the 15th May 1939 as the date before which the Hooghly-cum-Howrah (European) Constituency of the Bengal Legislative Assembly shall elect a member to fill the vacancy caused by the resignation of Mr. J. R. Walker, a member elected for the said constituency.

No. 447A.R.—15th April 1939.—Whereas a vacancy has been caused by the resignation of Mr. J. R. Walker of his seat as a member for the Hooghly-cum-Howrah (European) Constituency of the Bengal Legislative Assembly:

Now, therefore, in exercise of the power conferred by sub-rule (1) of rule 121 of the Bengal Legislative Assembly Electoral (Conduct of Elections) Rules, 1936, the Governor is hereby pleased to call upon the said Hooghly-cum-Howrah (European) Constituency to elect a person for the purpose of filling the vacancy so caused before the 15th May 1939, which is the date fixed in that behalf by the Governor under notification No. 446A.R., dated the 15th April 1939.

No. 448A.R.—15th April 1939.—In exercise of the power conferred by sub-rule (2) of rule 4 of the Bengal Legislative Assembly Electoral (Conduct of Elections) Rules, 1936, the Governor is hereby pleased to publish the following dates fixed by him under sub-paragraph (1) of paragraph 20 of Part I of the Government of India (Provincial Legislative Assemblies) Order, 1936, read with clauses (a), (b) and (c) of sub-rule (2) of the said rule for the doing of acts, in connection with the bye-election to be held in the Hooghly-cum-Howrah (European) Constituency of the Bengal Legislative Assembly, in pursuance of notification No. 447A.R., dated the 15th April 1939, mentioned respectively opposite each such date:—

Date on or before which nominations of candidates are to be made—The 17th April 1939.

Date on which scrutiny of nominations is to be held—The 18th April 1939.

Date on or before which candidatures may be withdrawn—The 19th April 1939.

No. 453A.R.—15th April 1939.—It is hereby notified that Mr. F. T. Homan has, by writing under his hand, addressed to His Excellency the Governor, resigned his seat as a member of the Bengal Legislative Assembly for the Bengal Chamber of Commerce Constituency in the afternoon of the 6th April 1939.

No. 454A.R.—15th April 1939.—In exercise of the power conferred by sub-paragraph (1) of paragraph 20 of Part I of the Government of India (Provincial Legislative Assemblies) Order, 1936, read with sub-rule (1) of rule 121 of the Bengal Legislative

Assembly Electoral (Conduct of Elections) Rules, 1936, the Governor is pleased to fix the 15th May 1939 as the date before which the Bengal Chamber of Commerce Constituency of the Bengal Legislative Assembly shall elect a member to fill the vacancy caused by the resignation of Mr. F. T. Homan, a member elected for the said constituency.

No. 455A.R.—15th April 1939.—Whereas a vacancy has been caused by the resignation of Mr. F. T. Homan of his seat as a member for the Bengal Chamber of Commerce Constituency of the Bengal Legislative Assembly:

Now, therefore, in exercise of the power conferred by sub-rule (1) of rule 121 of the Bengal Legislative Assembly Electoral (Conduct of Elections) Rules, 1936, the Governor is hereby pleased to call upon the said Bengal Chamber of Commerce Constituency to elect a person for the purpose of filling the vacancy so caused before the 15th May 1939, which is the date fixed in that behalf by the Governor under notification No. 454A.R., dated the 15th April 1939.

No. 456A.R.—15th April 1939.—In exercise of the power conferred by sub-rule (2) of rule 4 of the Bengal Legislative Assembly Electoral (Conduct of Elections) Rules, 1936, the Governor is hereby pleased to publish the following dates fixed by him under sub-paragraph (1) of paragraph 20 of Part I of the Government of India (Provincial Legislative Assemblies) Order, 1936, read with clauses (a), (b) and (c) of sub-rule (2) of the said rule for the doing of acts, in connection with the bye-election to be held in the Bengal Chamber of Commerce Constituency of the Bengal Legislative Assembly, in pursuance of notification No. 455A.R., dated the 15th April 1939, mentioned respectively opposite each such date:—

Date on or before which nominations of candidates are to be made—The 17th April 1939.

Date on which scrutiny of nominations is to be held—The 18th April 1939.

Date on or before which candidatures may be withdrawn—The 19th April 1939.

No. 457A.R.—15th April 1939.—It is hereby notified that Mr. H. C. Bannerman has, by writing under his hand, addressed to His Excellency the Governor, resigned his seat as a member of the Bengal Legislative Assembly for the Indian Tea Association Constituency in the afternoon of the 6th April 1939.

No. 458A.R.—15th April 1939.—In exercise of the power conferred by sub-paragraph (1) of paragraph 20 of Part I of the Government of India (Provincial Legislative Assemblies) Order, 1936, read with sub-rule (1) of rule 121 of the Bengal Legislative Assembly Electoral (Conduct of Elections) Rules, 1936, the Governor is pleased to fix the 15th May 1939 as the date before which the Indian Tea Association Constituency of the Bengal Legislative Assembly shall elect a member to fill the vacancy caused by the resignation of Mr. H. C. Bannerman, a member elected for the said constituency.

No. 459A.R.—15th April 1939.—Whereas a vacancy has been caused by the resignation of Mr. H. C. Bannerman of his seat as a member for the Indian Tea Association Constituency of the Bengal Legislative Assembly:

Now, therefore, in exercise of the power conferred by sub-rule (1) of rule 121 of the Bengal Legislative Assembly Electoral (Conduct of Elections) Rules, 1936, the Governor is hereby pleased to call upon the said Indian Tea Association Constituency to elect a person for the purpose of filling the vacancy so caused before the 15th May 1939, which is the date fixed in that behalf by the Governor under notification No. 458A.R., dated the 15th April 1939.

No. 460A.R.—15th April 1939.—In exercise of the power conferred by sub-rule (2) of rule 4 of the Bengal Legislative Assembly Electoral (Conduct of Elections) Rules, 1936, the Governor is hereby pleased to publish the following dates fixed by him under subparagraph (1) of paragraph 20 of Part I of the Government of India (Provincial Legislative Assemblies) Order, 1936, read with clauses (a), (b) and (c) of sub-rule (2) of the said rule for the doing of acts, in connection with the bye-election to be held in the Indian Tea Association Constituency of the Bengal Legislative Assembly, in pursuance of notification No. 459A.R., dated the 15th April 1939, mentioned respectively opposite each such date:—

Date on or before which nominations of candidates are to be made—The 17th April 1939.

Date on which scrutiny of nominations is to be held—The 18th April 1939.

Date on or before which candidatures may be withdrawn—The 19th April 1939.

No. 461A.R.—15th April 1939.—It is hereby notified that Mr. R. B. Whitehead has, by writing under his hand, addressed to His Excellency the Governor, resigned his seat as a member of the Bengal Legislative Assembly for the Indian Mining Association Constituency in the afternoon of the 6th April 1939.

No. 462A.R.—15th April 1939.—In exercise of the power conferred by subparagraph (1) of paragraph 20 of Part I of the Government of India (Provincial Legislative Assemblies) Order, 1936, read with sub-rule (1) of rule 121 of the Bengal Legislative Assembly Electoral (Conduct of Elections)

Rules, 1936, the Governor is pleased to fix the 25th May 1939 as the date before which the Indian Mining Association Constituency of the Bengal Legislative Assembly shall elect a member to fill the vacancy caused by the resignation of Mr. R. B. Whitehead, a member elected for the said constituency.

No. 463A.R.—15th April 1939.—Whereas a vacancy has been caused by the resignation of Mr. R. B. Whitehead of his seat as a member for the Indian Mining Association Constituency of the Bengal Legislative Assembly:

Now, therefore, in exercise of the power conferred by sub-rule (1) of rule 121 of the Bengal Legislative Assembly Electoral (Conduct of Elections) Rules, 1936, the Governor is hereby pleased to call upon the said Indian Mining Association Constituency to elect a person for the purpose of filling the vacancy so caused before the 25th May 1939, which is the date fixed in that behalf by the Governor under notification No. 462A.R., dated the 15th April 1939.

No. 464A.R.—15th April 1939.—In exercise of the power conferred by sub-rule (2) of rule 4 of the Bengal Legislative Assembly Electoral (Conduct of Elections) Rules, 1936, the Governor is hereby pleased to publish the following dates fixed by him under subparagraph (1) of paragraph 20 of Part I of the Government of India (Provincial Legislative Assemblies) Order, 1936, read with clauses (a), (b) and (c) of sub-rule (2) of the said rule for the doing of acts, in connection with the bye-election to be held in the Indian Mining Association Constituency of the Bengal Legislative Assembly, in pursuance of notification No. 463A.R., dated the 15th April 1939, mentioned respectively opposite each such date:—

Date on or before which nominations of candidates are to be made—The 24th April 1939.

Date on which scrutiny of nominations is to be held—The 25th April 1939.

Date on or before which candidatures may be withdrawn—The 26th April 1939.

By order of the Governor,

R. H. HUTCHINGS,

*Addl. Secy. to the Govt. of Bengal.*